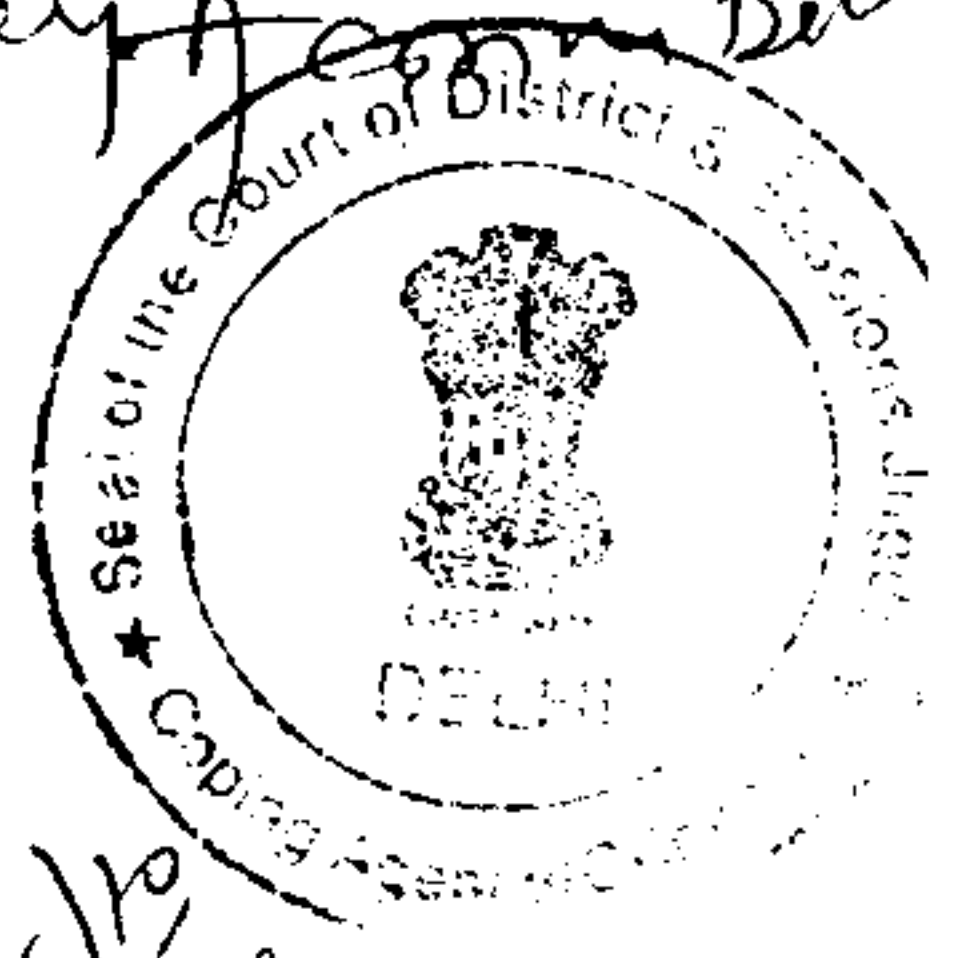
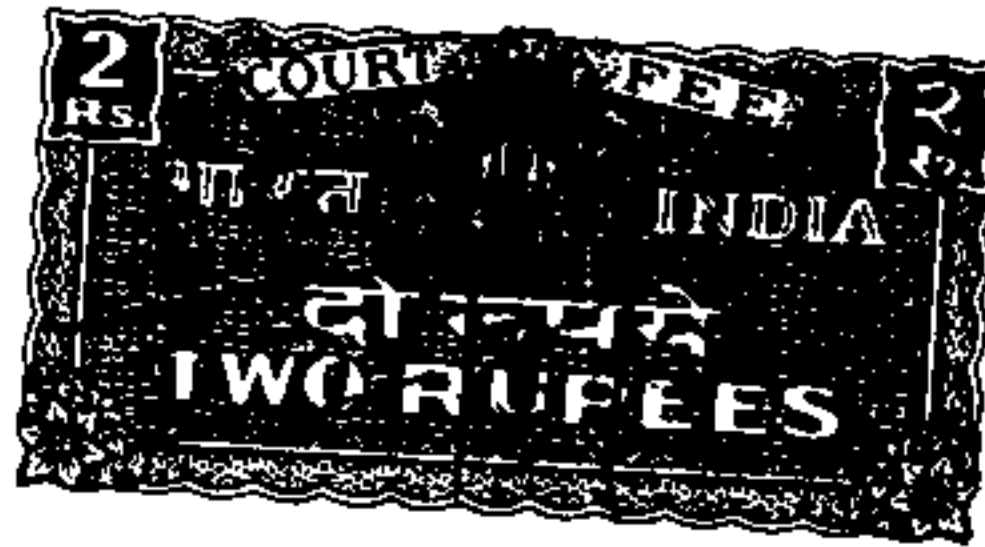


In The Case of On. G.N. Pandey A.M. Del



IN THE COURT OF THE CHIEF METROPOLITAN  
MAGISTRATE, TEES HAZARI,  
NEW DELHI

CC NO:

Securities and Exchange Board of India, a  
statutory body established under the  
provisions of Securities and Exchange Board  
of India Act, 1992, having its Head office at,  
221, Mittal Court, "B" Wing Nariman Point,  
Mumbai 400 021 and represented by its Asst.  
Legal Advisor (Prosecutions) Shri A.Chandra  
Sekhar Rao.

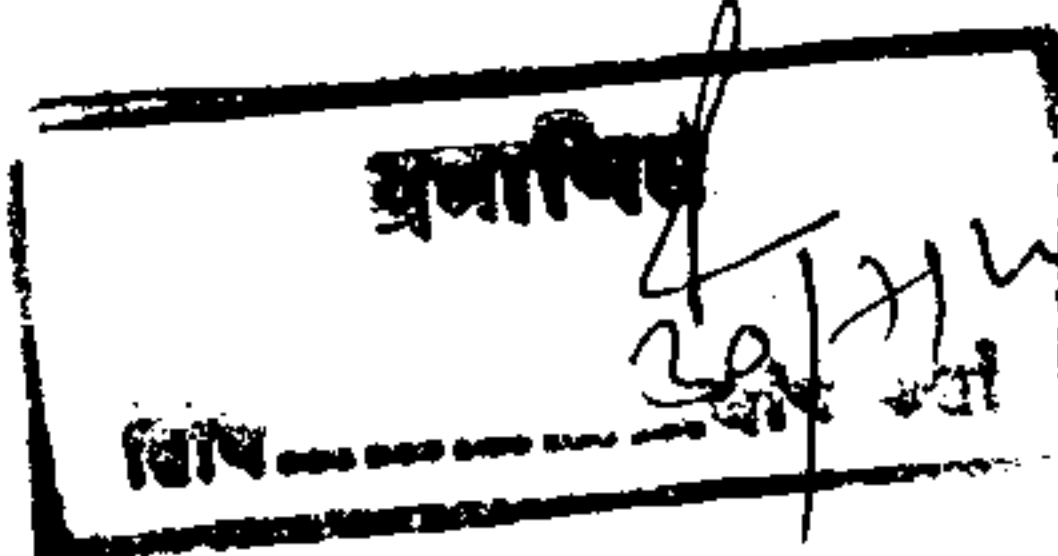
Present A Chandra Sekhar Rao  
Made over to \_\_\_\_\_  
for \_\_\_\_\_

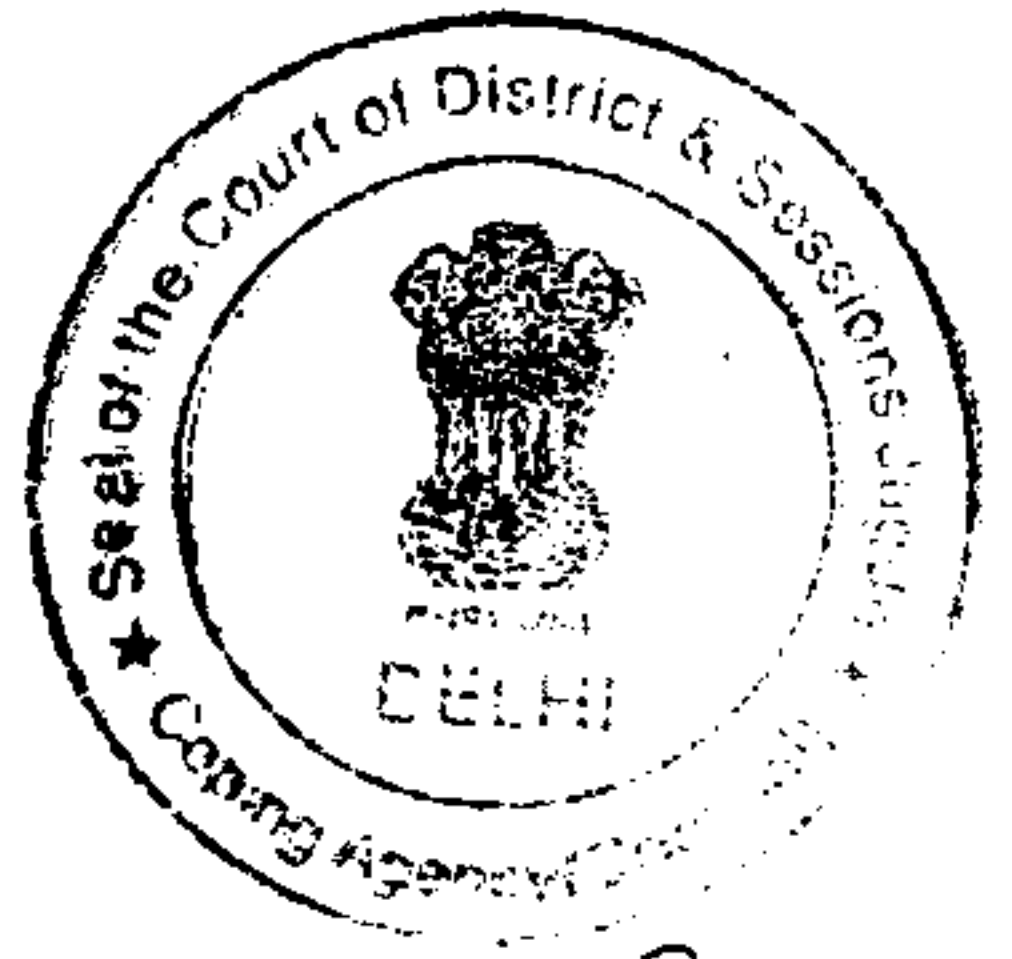
S.M.M. DELHI  
22/5/02

...Complainant

Vs.

1. Casion Agro Products & Plantations  
Ltd., a company incorporated under the  
provisions of Companies Act. 1956 and  
having its Registered Office at C-1/1,  
Naniwala Bagh (4<sup>th</sup> Floor), Amber  
Tower, Azadpur, New Delhi 110 033.
2. Shri O.N. Rampal, S/o. Not Known to  
the Complainant, Age: Major, Occ:  
Director of the Accused No. 1, Address:  
119/1, Manohar Pukur Road, Kolkata-  
700 026.



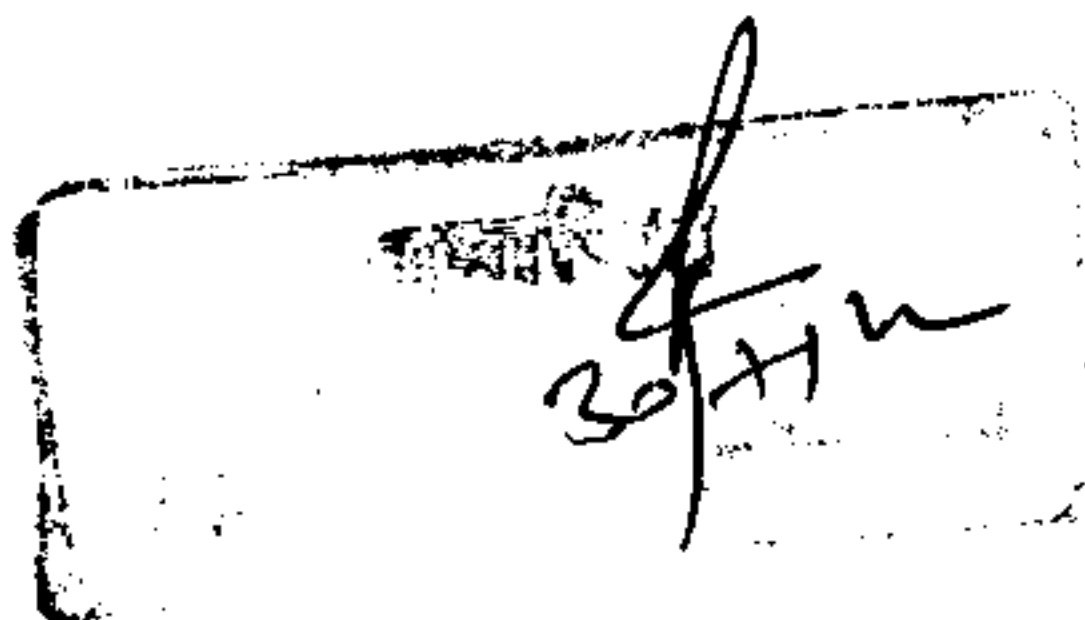


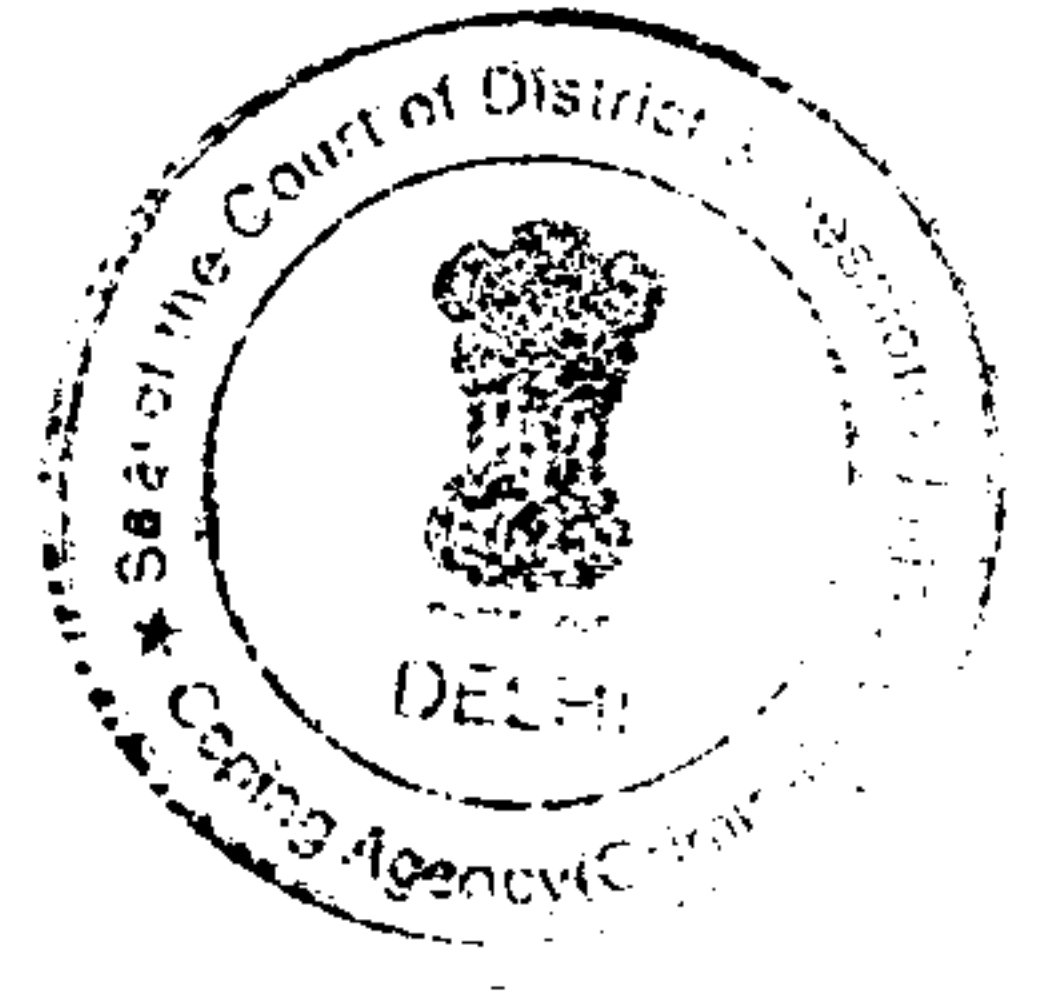
2

3. Shri S.K Sen Gupta, S/o. Not known to the complainant, aged: Major, Occ: Director of the Accused No. 1, Address: 251/A/14 B NSC Bose Road, Kolkata- 700 047.
4. Shri B.K. Jha, S/o. Not known to the complainant, Age: Major, Occ: Director of the Accused No. 1, Address: 230B, AJC Bose Road, Kolkata- 700 020.

...Accused

**COMPLAINT UNDER SECTION 200 OF THE CODE OF  
CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1),  
27 OF SECURITIES AND EXCHANGE BOARD OF INDIA  
ACT, 1992**





SEBI VS. CASION AGRO PRODUCTS

23.07.12

Present. Proxy counsel for complainant.

Accused no. 1 proceeded u/s. 305 Cr.PC.

Accused no. 2 O.N. Rampal and accused no. 4 B.K. Jha are already proclaimed offender.

As none has appeared on behalf accused no.3 despite proclamation through publication. Hence accused no. 3 S.K.Sen Gupta is declared proclaimed offender. Complainant requests to adjourned the matter sine-die at this stage. On her request present complaint is adjourned sine-die with liberty to revive the case as per law. File be consigned to the Record Room.

(G.N. PANDEY)  
ACMM(SPL ACTS), CENTRAL  
DELHI/23.07.12

